Incidents of riots/communal violence in the country

- 46. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise details of incidents of riots/communal violence reported in the country during each of the last three years and the current year;
- (b) the State-wise number of persons killed/injured, gender-wise along with the number of accused arrested/convicted and the action taken against them in each incident separately, during the said period;
- (c) whether the Union Government has held consultations with the State Governments to prevent riots and communal violence in the country and if so, the details and outcome thereof; and
- (d) the other corrective measures taken by the Union Government to check the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per the available information, the Statewise details of communal incidents, persons killed/injured therein during the last three years *i.e.* 2013, 2014 and 2015 and during January, 2016 are given in the Statement (*See* below).

"Public Order" and "Police" being State subjects under the Constitution of India, the responsibility of dealing with communal violence, registration, investigation/inquiry and prosecution of crimes and maintaining relevant data in this regard rests primarily with respective State Governments. Details like persons arrested/convicted and action taken against them, gender of persons killed/injured, etc. are not maintained Centrally.

(c) and (d) To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the Modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008, which *inter-alia*, laid down standard operating procedures to be put in place to deal with situation arising out of the communal violence. These guidelines are reiterated while sending advisories.

Written Answers to [2-

[24 February, 2016]

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Statement

Number of communal incidents, persons killed/injured therein, during the years 2013, 2014, 2015 and January, 2016

Name of State	2013			2014			2015			January, 2016		
	Incidents	Killed	Injured	Incidents	Killed	Injured	Incidents	Killed	Injured	Incidents	Killed	Injured
1	2	3	4	5	6	7	8	9	10	11	12	13
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	15	0	65	5	0	5	4	0	3	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
Assam	0	0	0	1	0	23	3	0	10	0	0	0
Bihar	63	7	283	61	5	294	71	20	282	7	0	20
Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
Chhattisgarh	3	0	2	0	0	0	2	0	10	0	0	0
Delhi	2	0	1	7	1	104	5	0	16	2	0	13
Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0
Goa	1	0	3	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13
Gujarat	68	10	184	74	7	215	55	8	163	2	0	0
Haryana	2	0	8	4	1	12	3	0	107	0	0	0
Himachal Pradesh	0	0	0	0	0	0	1	1	4	1	0	0
Jammu and Kashmir	4	3	61	0	0	0	4	1	9	1	0	0
Jharkhand	12	2	35	10	1	102	28	3	118	2	0	6
Karnataka	73	1	235	73	6	177	105	8	337	6	0	18
Kerala	41	1	65	4	1	20	3	0	3	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	84	11	256	56	12	167	92	9	177	11	2	43
Maharashtra	88	12	352	97	12	198	105	14	323	7	2	33
Manipur	0	0	0	0	0	0	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
Odisha	3	1	0	3	1	3	0	0	0	1	0	22
Puducherry	0	0	0	0	0	0	0	0	0	0	0	0

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[RAJYA SABHA]

Unstarred Questions

[24 February, 2016]
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Written Answers to

Punjab	2	0	0	0	0	0	0	0	0	0	0	0
Rajasthan	52	2	194	72	14	139	65	5	150	3	0	3
Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	36	3	85	15	1	44	3	0	1	1	0	2
Telangana	0	0	0	5	0	3	11	1	27	0	0	0
Tripura	0	0	0	0	0	0	0	0	0	0	0	0
Uttarakhand	3	2	0	8	1	9	9	0	21	0	0	0
Uttar Pradesh	247	77	360	133	26	374	155	22	419	12	1	64
West Bengal	24	1	80	16	6	32	27	5	84	3	1	9
TOTAL	823	133	2269	644	95	1921	751	97	2264	59	6	233